

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Jai Lal, Advocate, SEIL
Shri Shubhanker Sharda, Advocate, SEIL
Shri Sajid Akhtar, Advocate, SEIL
Shri Yelamanchili Shiva Santosh Kumar, Advocate, APPCC
Shri Rudrajit Ghosh, Advocate, APPCC

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petitioner has filed its written submissions in the matter. The learned counsel for the Respondent, APPCC, sought one week's time to file its written submissions.
3. The Commission, after hearing the parties, permitted the Respondent, APPCC, as a last opportunity, to file its written submissions on or before **21.10.2026**, after serving a copy on the Petitioner.
4. The Petition shall be listed for hearing on **10.11.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

